

National Company Law Tribunal

Allahabad Bench

C P NO. 46/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: *Devi Luxmi Foods India Pvt. Ltd. Haryali Seeds Pvt. Ltd.*
SECTION OF THE COMPANIES ACT/I & B CODE: *433 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>N.C. Gupta</i>	<i>Advocate</i>	<i>Applicant</i>	<i>N.C.</i>
2.	<i>Tushar Kant Gupta</i>	<i>"</i>	<i>"</i>	<i>T.K.G.</i>
3.	<i>Krishna Dev Vyas</i>	<i>Advocate</i>	<i>ROC</i>	<i>K.D.V.</i>

C.P. No. 46/2016

Shri N.C.Gupta, Advocate for the applicant, Advocate Haryali Seeds Pvt. Ltd. None for the Respondent Company M/s Devi Laxmi Foods India Pvt. Ltd. Shri Krishna Dev Vyas, C.G.S.C. representing the ROC, Kanpur.

Since, the present application is filed U/s 433 of the Companies Act, 1956.

We are of the view to invite response/ comments, if any, from the Official Liquidator, Allahabad in respect of the present petition.

Keeping in view of the statutory changes took place in the Companies Act by substituting with the provision of relevant provision of the I & B Code, 2016.

The learned C.G.S.C. seeks time to receive necessary instruction from ROC, Kanpur. He is also expected to get necessary instruction from the Ministry of Corporate Affairs, Office of R.D., if feels appropriate in the present petition.

A copy of this order be communicated to RD, NR New Delhi as well as to the O.L., Allahabad.

The matter be listed on 10th January, 2017.

Sd